MESSAGE FROM THE LOK SABHA

The Shipping Development Fund Committee (Abolition) Amendment Bill, 1987

SECRETARY-GENERAL: Sii, accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Shipping Development Fund Committee (Abolition) Amendment Bill, 1987, as passed by Lok Sabha at its sitting held on the 16th November, 1987.

Sir, I lay a copy of the Bill on the Table.

THE METRO RAILWAYS (CONS-WORKS) TRUCTION OF AMEND-MENT BILL, 1987—Contd.

MR CHAIRMAN: We will now take up the Metro Railways

NAGEN SAIKIA (Assam): Mr. Chairman, Su, the situation Assam

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Mr. Chairman, Sir, ...

MR. CHAIRMAN: (Construction of Works) Amendment Bill, 1987 moved by Shri Madhavrao Scindia.

SHRIMATI BIJOYA CHAKRA-VARTY: Sit, the election in Assam . .

MR. CHAIRMAN · No election commission will be brought here Election is there tomorrow.

SHRIMATI BIJOYA CHAKRA-VARTY: Sir, ...

MR. CHAIRMAN: No. nothing will go on record. I have not permitted and if I have not permitted, nothing will go on record

SHRIMATI CHAKRA-BIJOYA VARTY: Sir, *

If you are not permitting me, then I will leave the House.

(At his stage, the Hon. Member left the Chamber)

* Not recorded.

MR. CHAIRMAN: Yes, M1. Dipen Ghosh, are you also exercising your right to leave the House?

SHRI DIPEN GHOSH (West Bengal): No. Sir I am exercising my light to speak on the Metro Railways (Construction of Works) Amendment Bill, 1987, which was introduced by our hon Minister of State for the Railways yesterday.

Sir, as I understand, in the urge of the Government for expediting the construction work of metro railways, the Central Government has brought forward this amending Bill so that they could circumvent some of the people taking dilatory tactics by going to court and obtaining stay orders and thereby obstructing the works, the construction work for metro railways. But. Sir, I am sorry that the Railway Minister has not come forward with the instances of cases for which . . Let the Hon. Railway Minister not be disturbed please.

MR. CHAIRMAN: When the hoh. Member is speaking, I do not think one should distract the Minister.

PARVATHANENI UPENDRA SHRI Pradesh): The Minister is (Andhra derailed.

SHRI DIPEN GHOSH: In his endeavous for expediting construction work of Metro Railway, the Minister of State for Railways, on behalf of the Central Government, seems to have put forth this amending Bill so that any dilatory tactics taken by anyone to circumvent the construction work, can be thwarted at an appropriate

[The Deputy Chairman in the Chair]

But I am sorry that while piloting this amending Bill, the Railway Minister did not come forward with specific instances, or the instances of specific cases in which actually construction work of Metro Railway was delayed. You are aware, Madam, that this Metro Railway was to be completed, when it was first conceived of, by the year 1978 and now the target for completion of the construction of Metro Railway has been taken to 1991 or 1992; may be, 1991 and the hon. Minister will

correct me, if I am wrong. But it is not the case that only because certain persons have gone to the court of law and got stay orders with the object of making declaration or publication under section 10(1) impossible; this is not the case as such. It is true that for construction of Metro Railway, certain buildings, certain lands, have to be acquired by the Metro Railway authorities, and for that purpose, acquisition procedures have to be initiated as per Metro Railway (Construction of Works) Act, 1978. But, Madam, as a consequence of acquisition of these lands or buildings or certain other properties. groups of people are normally three affected One group of people is the landowners or the building-owners; the other group of people affected as a consequence of this acquisition process is the small traders or shopkeepers who run their business by taking some space on rental basis in such buildings or on such lands sought to be acquired and the third group of people affected is the tenants in those buildings who are living there or using a part of that building for residential purposes. These are the three types of people who are affected for acquiring these lands or buildings. But, Madam, under the law or the rules which have been framed for this purpose, these land-owners or buildingowners who bought the and or constructed buildings say 100 years ago or 70 or 80 or even 50 years ago, are getting adequate compensation, if not more than what they invested on the land or the building.

But Madam, the tenants who have been using it for residential purposes or for running small business, according to the law, or, according to the rules framed under such law, are given a very paltry compensation. In the case of small shopkeepers, the compensation is on account of loss of income, loss of income which they used to earn from such business. In the case of tenants who have been using it for residential purposes, they are given compensation in the shape of shifting expenditure. That is, from one place to another they have so shift when they are required to shift and they are given shifting expenditure. Naturally, you will appreciate that the small shop-keepers or the residents are affected due to the acquisition of the land er the building required for the purpose of construction of metro railways. You will also appreciate that with this kind of compensation, they cannot get any place either for residential purposes or for running their business. But when they go to the railway authorities or to certain other authorities for adequate compensation or for their rehabilitation or resettlement, they are told that according to the law of acquisition or the rules made under such law of acquisition, they cannot get more than what they were given or were proposed to be given. In the face of such a situation, these affected people are forced to go to the court of law in certain cases. If it is taken, as it is mentioned in the Statement of Objects and Reasons, as dilatory tactics, I think, it will be harsh on those who go to the court of law against the acquisiof the land or the

Madam, so far as this piece of legislation is concerned. I have no dispute with the Railway Minister But in regard to overcoming the situation as such, I would like the Railway Minister to be a little more sympathetic to the cause or the interest of the people who are affected as a result of such acquisition of land etc. which are required for the purpose of construction of metro railways. The hon. Minister of State for Railways is well aware that I had the opportunity to take up the cases of certain affected persons. It is not that they had gone to the court. Yet, we could settle he problem amicably without going to the court and the affected persons could be given a little more relief. It is true that in certain parts of the city, people have gone to the court I would like to take this opportunity to draw the attention of the hon. Minister to the actual reasons for which these people had to go to the court. In certain parts of the city, small traders and businessmen had to go to the court. Not the land-owners or the buildingowners because they are getting much more than what they invested at the time when they bought the land or constructed the building but the small shop keepers or the businessmen who are housed in those areas or in those buildings. They are going to lose, they are going to suffer, as a result of which they had gone to the court. I think the Railway Department will take care of the real problem behind the reason of these people going to the court.

[Shri Dipen Ghosh]

Thirdly, Madam, I am inclined to allow this Bill to be passed because I am interested, as all other Calcuttans are, to see that the construction of metro railways is completed

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) जाम रूत्म करने के लिये।

श्री दीरेन घोष : जाम खत्म होगा या कोई नहीं कह सकता।

I am inclined to support this Bill because I am interested to see that the construction of metro railways is completed expeditiously. But the question is , will the passing of this piece of legislation enable the Railway Department or the Railway Ministry to complete the construction of me.ro railway within the stipulated time, as declared by the railway authorities, by 1991? Can the Railway Minister give this assurance that it would at all be completed by that year?

There are certain other inherent problems which are delaying expeditious completion of the metro railway work or project. would request the hon. Minister to take care of those problems and settle them immediately so that the construction work could be expeditiously completed.

VEERSHETTY MOGLAPPA SHRI KUSHNOOR (Karnataka): Madam Deputy Chairman, I wholeheartedly support this Bill. It is a small amendment but at the same time I am sorry to mention This Act had been passed in one thing. 1978. In 1983 several amendments were brought in and again this amendment has come up in the year 1987. During these 9 years so many amendments have been brought forward. This reflects upon those who are drafting the piece of legislation. They do not understand the implications! of the law. They just draft the legislation hurriedly. Therefore, my submission is that whenever a Bill is drafted, it should be complete in all respects so that when it becomes an Act, it should not come every time before the Parliament for small amendments.

Madam, while welcoming this Bill I Bombay. would like to put forth my views about the an hour to go from Taj Mahal Hotel to air-

metro railways. In England when the population of any city was nearly 30 lakhs. they introduced this metro railway. When the population of London city was 2.80 million, they constructed the first metro railway in 1863. In America and in other countries of Europe also the metro railways was started in the year 1935. Today nearly 75 ci ies all over the world are having the metro railways. In our country it started in 1973. It started in Calcutta but even after about 15 years it has not been completed. With the delay every ime we have to revise the budget allocation because every year there is an increase of 20 per cent in the escalation of price of material and other things. So, whenever we take up any project, we must complete the same within the scheduled time. This is not happening in Calcutta. Just now my learned friend asked whether it would be completed by 1991. A lot of opinion has been expressed even by the Ministry and other engineers also. Somebody says 1990; somebody says 1991; somebody says 1987 also; March 1987 was also given. We should avoid these things in future.

What is the present position in our country? I am giving some statistics. Now Calcutta's population is 9.16 million, according to the 1981 census; Bombay's population is 820 million and Delhi's is 6.4 million, according to the 1981 census. The reason why I am bringing these facts to the notice of the hon. Minister is that he must also think over constructing the metro tailway in these cities where the population is growing like anything. According to the Act, the metropolitan cities are-Calcutta, Bombay, Delhi and Madras. Anyhow they will have to start construction of metro railway in these cities. But at the same time, I would also mention that from 1971 to 1981, the highest growth of population is in Bangalore. Bargalore is first and then comes Delhi. Delhi's growth is 70 per cent, whereas Bangalore's growth is 76.17 per cent in the last ten years. Unless we think about these railways, it is going to be very difficult to cope up with transportation problem in those particular cities.

Madam, I will give the example of In 1960, it used to take half 1970, it took nearly 45-50 minutes. Now it will take, in the peak hours, at least two hours and sometimes more than that. So we will have to think about some method by which we can teach our destination as early as possible. Even in foreign countries like Tokyo, nowadays they do not go by cars even. To reach their destination or the shopping centres, it is taking two to three hours. So they are preferring to go by tube trains rather than going by automobiles.

It has been told that Calcutta has the lowest road surface for the population of the city. It is the lowest among the cities of our country. In some other cities also the road surfaces are the lowest. You have to think of such kind of railways to go to the commercial centres or places of In one lane, private automobiles can transport 1000-1500 persons per hour; the buses can transport 4000-4500 persons; whereas the metro railway can transport 60,000—67,000 persons within an If we do not anticipate, if we do not provide this kind of method, I think it will be difficult to transport people when our cities are going to grow so rapidly. It has been stated that by the turn of the century, population of Delhi will be 13 million. We will have to think over that.

Now there are lots of differences between experts. Some say, we must have metro railway; some say, no, it should be ring Now the ring railway in Delhi ı ailway. has flopped already. We cannot do that. We must think over it. I know there are financial constraints. It requires a huge amount We will have to find that out, otherwise it will be difficult to live in the cities and after some time we will have to migrate to some other place. difficult to walk on the roads also. We will have to anticipate that difficulty. Madam, here in this country, there are nearly 12 cities where the population is more than 1 million. So, in those cities also we will have to think of some transport, which is railways only, because no other transport is feasible in those cities.

I have already stated about the position of Bangalore. At present it has a population of 2.87 million and it will be nearly doubled by the end of this century So,

introduce the metro railway system. Unless we do that, the problem of transportation will not be solved.

With these words, Madam, I support the Bill.

SHRI M. VINCENT (Tamil Nadu): I thank the honourable Chair for the opportunity given to me. Madam, on behalf of the Anna DMK Party I rise to support the present Bill to amend the Metro Railways (Construction of Works) Act, 1978. which was enacted by the Central Government to implement the important transportation projects in metropolitan cities to help relieve the increasing congestion on roads.

The present provision deals mainly with certain problems being experienced in the Calcutta Metro Project, where the acquisition of land, etc., in West Bengal is hindering it on its way of progress.

I would like to mention here that as far as the Madras Rapid Transit System is concerned, the State Government completed their par. of acquiring land. The delay is on the part of the Centre in executing the project The State Government of Tamil Nadu has taken all steps to provide, free of cost, the entire land needed for this project as their contribu-The value of these lands, at the current market rates, would be Rs. 50 crores. The Government of India had assured us that during the Seventh Plan period this project would be given special preference and would be completed by 1989-90 as envisaged in the original report.

Madam, it is the declared policy of the Government to modernize and speed up the urban transportation system in view of the ever-increasing commuter traffic the Metro Rapid Transit System in Madras. the project sanctioned in 1983-84 was estimated at Rs 54 crores and revised to Rs. 107 crores in 1986, Unfortunately. the funds sanctioned are so low as three or four crores of rupees, year by year, from 1984. This is against the annual requirement of Rs 20 to 25 croses Madam. for the last four-year period an amount of only Rs. 17.95 crores has been spent on there also we will have to think of and this work. If the Government is allotting

[Shri M. Vincent] only three or four crores in a year against a total estimate of Rs. 107 crores, that means it is just like interest or escalation cost.

Metro Railways

To ensure that the project is completed before 1990, several letters, at the level of the Chief Minister of Tamil Nadu, Puratchi Thalaivar Dr. M.G.R., to the Prime Minister and to the Railway Minister, have also been sent. The response from the Government of India is not encouraging.

Madam. I thank the Government for making a Plan allotment of Rs. 5 crores this year besides the budget provision of Rs. 4 crores. But, Madam, meanwhile some fun and frolic is going on. There has been a suggestion from the Centre that the State Government should also share the expenditure on the Metro Rail-How does this arise? Who is going to run the Metro Rail? Is it the State or the Centre? Is the income going to be shared with the State? Our Tamil Nadu Government has already contributed its share in the acquisition of land worth about Rs. 50 crores. There ends the matter and the State's role. The understanding was that the Government of India would fully fund the Madras Rapid Transport System as is being done now in the case of the Calcutta Metro Project.

Sir, the Centre is aware that Tamil Nadu stands first in the road transport system in The Centre and the World Bank have complimented and presented mementoes for this. When such is the case, Tamil Nadu Government is competent to construct and run the metro railway If there are constraints of funds, may I request the Centre to come forward to hand over the Metro Railways to the concerned State Governments for construction and operation or take steps to formulate a corporation for Metro Railways? Otherwise, there is no way for the Centre to allot a minimum of Rs. 25 crores in a year to complete this project.

Madam, there has been a repeated slogan that constraints of funds are the reasons for poor allotment. In reply to my Unstarred Question No. 228 on the 5th of November, 1986, the Railway Minister stated that the project completion would;

depend upon availability of funds in the coming years. But in the Railway Budget, 1987-88, a surplus of Rs. 69 crores was This surplus could have been presented. allotted to the MR.TS to a good extent.

Madam, it needs mention that the project was conceived at Rs. 54 crores in 1983-84 and revised for Rs. 107 crores in 1986, and may be completed within Rs. 200 crores only when the annual funds are substantial

When the hon. Minister moved the Bill for discussion, he claimed that the Calcutta Metro Railways is a prestigious project The Minister must take the Madras Rapid Transit System also as a prestigious project. I wish the same honour and pride he must feel in regard to the MRTS

I plead with the Government to be fast, so as not to waste the national reserves by the delay in the allotment.

Sir, our Railway Minister is going at jet speed in all developments regarding the Calcutta Metro I am appreciating, whereas our Railway Minister seems to move at snail's pace for allotment of funds for the MRT.S.

I request the Minister to come forward to move at least at the speed of a good train to complete this project Then only will the promise of the Seventh Plan be completed at least in the Eighth Plan

With this, I conclude

Thank you

श्री केशव प्रसाद शुक्ला (मध्य प्रदेश) : माननीय उपसभापति जी, मैं माननीय मत्री जी द्वारा प्रस्तुत भूमिगत रोल (संकर्म-सन्मिण) संशोधन, विधायक, 1987 समर्थन करता है।

मैं रेल मंत्री जी को इस विधेयक के लाने के लिए धनायाद दाता हो। वास्तव मो, रोल मंत्री जी की लग्नशीलता, कार्यक शलता एवं प्रशासनिक क्षमता के कारण ही रेल व्यवस्था, निर्माण आदि कार्यो में अत्याधिक गतिजीलता

के सर्वागीण विकास के लिए अत्यंत आवश्यक किए जाने का प्रावधान किया गया। स्वागत योग्य कदम है।

इस विधेयक के लाने में काफी दोरी की गई है। सन् 1973 में यह कलकत्ता भूमि-**गत रोल निर्माण का कार्य प्रारम्भ किया गया** था। उस समय ही यह सब चीज देख जानी चाहिए थी, जैसा कि मेरे मित्र सुझाव दिया था, इसका पहले ही देख लेना चाहिए था। इससे मालूम होता है कि हमारे यहां जो ला बनाने की प्रक्रिया है, उसमें कहीं गडबड़ी है। इसलिए एसे कार्यो लिए दोलना चाहिए था कि यह लैंड एक्वी-जेशन एक्ट पहले से ही यहा पर है। इसमें न माल्म कितनी, दसों अमेडमेट हां च्की हैं और वह अब भी पूरा नहीं हाँआ हैं।

में किसी भी नागरिक या संस्था अथवा अन्य अधिनियम की धारा 7 के अधीन जारी की गई व्यक्ति की भूमि सरकार द्वारा करने के लिए अंग्रेजी शासनकाल में सन् के अधीन अधिग्रहण करने की अधिसूचना था जिसमे भू-अर्जन की प्रिक्तिया में काफी समय सूचना निष्प्रभावी हो जायेगी। इस अधि-लगता था। सन् 1947 में स्वतंत्रता प्राप्ति के नियम 1978 की धारा 10 की उपधारा 3 पश्चात् दश का सर्वागीण विकास करने की को मैं उद्धत करता हूं: ''जहां किसी भूमि द्धीष्ट से विभिन्न योजनाओं को कियान्त्रित भवन सड़क मार्ग या पथ के वारे में धारा 7 करने के लिए भूमि तथा अन्य सम्पत्ति तथा की उपधारा 1 के अधीन कोई अधिस्चना उपयोग, उपभोग एवं सुसाधि के अधि- उसको अर्जन या उसको उपयोग के अधिकार या कारों का जनहित में अधिग्रहण करने में उसमें सुखाचार की प्रकृति के किसी अधिकार बिलम्ब को दूर करने के लिए 1894 के के अर्जन के लिए निकाल ली गई है। किन्त अधिनियम में कई सशोधन किये गये। इस धारा के अधीन कोई घोषणा उस अधि-मान्यवर, देश के विकास में रोलों का सुचना की तारीख से एक वर्ष की अविध के प्रमुख स्थान है। रेल याघियो की सुख-स्विधा को ध्यान में रखते हुए भूमिगत रेलों अधिसूचना निष्प्रभावी हो जायेगी ।" के निर्माण के उद्देश्य से सन् 1978 में भू-अर्जन अधिनियम 1894 से अलग एक स्वतत्र अधिनियस ''भूमिगत रोल (संकर्म-सन्निर्माण) भवन सङ्क पथ तथा इनके उप्योग सुखाधि-

भू-अर्जन की जटिलता तथा कानूनी प्राव-। अधिनियम, 1978'' बनाया गया जिसमें वानों की लामियों के कारण कलकता महा- भूमि मकान तथा उनके उपयोग उपभोग सला-नगर की भूमिगत रोल का निर्माण कार्य काफी धिकार आदि के अधिकारों के अधिग्रहण एव असीं से राका हुआ पड़ा है और भविष्य में आधिपत्य ग्रहण करने संबंधी प्रक्रिया तथा वर्तमान खामियो के रहते हुए अन्य निर्माण प्रावधान रखे गये । भूमिगत रोल (संकर्म-कार्यों में भी इसी तरह की राकावट हो सकती सिन्तर्माण) अधिनियम 1978 की धारा 7. है। यह दूर करना राष्ट्रित में और देश 9 और 10 के अतर्गत अर्जन की प्रिक्रिया परी है। इसी दिष्ट से यह भूमिगत रोल (संकर्म- 1978 के अधिनियम की धारा 7 की उपधारा सन्निर्माण) सशोधन, विधेयक, 1987 सदन 1 के अंतर्गत भीम भवन तथा उनके उपयोग में स्वीकृति होत् प्रस्तृत किया गया है, जो सखाधिकार आदि के अर्जन के लिए अरकार को भारत के राजपत्र में अधिस्चना प्रकाश्वित करने के साथ ही स्थानीय समाचार-पत्रों मे**ं भी** सूचना प्रकाशित करने का प्रावधान है जिसके पश्चात् 21 दिन के भीतर अधिगृहीत की जाने वाली भूमि भवन या अन्य सम्पत्ति में हित रखने वाले व्यक्ति को अपनी आपत्ति सक्षम प्राधिकारी के समक्ष प्रस्तुत करने का अधि-कार दिया गया है। निर्धारित अविधि के अन्दर आपत्ति प्रस्त्त होने पर सक्षम प्राधि-कारी दुवारा सनवाई किए जाने के पश्चात् उक्त 1978 के अधिनियम की धारा 10 की उपधारा 1 के अधीन केन्द्रीय सरकार द्वारा म्मि भवन आदि के अधिकारों को, भूमिगत रेल निर्माण कार्य के लिए अजित करने की घोषणा करने का प्रावधान है।

आगे चलकर इस अधिनियम 1978 की महोदया, सरकारी प्रयोजन या जनिहत धारा 10 की उपधारा 3 के प्रावधान के अनुसार अधिग्रहण अधिस्चना के 1 वर्ष के भीतर धारा 10(1) 1894 में भूमिअर्जन अधिनियम बनाया गया जारी किया जाना आवश्यक है अन्यथा अधि-अन्दर प्रकाशित नहीं की गई है वहां उक्त

महोदया, इस प्रावधान के कारण भूमि

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[केशव प्रसाद श्वल] सम्पत कामार जाव नं. 677 आर एस एस महानगरों की आबादी ज्यों-ज्यों रखा जा रहा ही जा वहात ही उपग्रक्त एवं भी कुछ एसा ही बाहा कहा है :---उचित है। भूमिगत रेल (संकर्म-सिन्नर्माण) रहिमन देख बड़न को लघुन दीजिए डारि अधिनियम 1978 की धारा 10 को उप- जहां काम आब सूर्दी, कहा कर तलवारि । धारा 3 जो परन्त्क इस संशोधन के द्वारा। जोडा जा रहा है वह मैं उद्धत करता हूं:
'परन्त् एक वर्ष की उक्त अविध की सगणना तो आज बड़े-बड़े महान्मरो की समस्याए में वह अविधि या अविधियां अपर्वाजत कर दी बढ़ रही है, वहां आबादी वढ़ती जा रही है जायंगी या जाएगी जिसके या जिनके दाँरान और उसका कारण यही है कि वहा सूस-धारा 7 की उपधारा 1 के अधीन जारी की सुनिधाओं का ढेर लगा दिया है। जितना पैसा गई अधिसचना के अनसरण में की जाने वाली वहां को सुद्ध-सुविधाओं के लिए सर्च किया काई कर्रवाई जिसके अन्तर्गत भ्रिगत है, उतना प्राप्तीण विकास में सर्व किया होता रेल (सकर्म-सन्निर्माण) सशोधन अधिनियम तो हिन्द्स्तान का नक्शा ही आज 1978 के प्रारम्भ के ठीक पूर्व लिम्बत कोई होता। कार्रवाई या कार्यवाही हो न्यायालय आवंश से चाहे वह एसे प्रारम्भ के पूर्व पश्चात् मंजूर किया गया है, रोक दी गई ੂਰ ।''

महादेया, इस संशोधन अधिनियम निश्चय ही कलकता के भूमिगत रेल निर्माण का कार्य शीघु पुरा करने में मदद मिलेगी और भविष्य में भी इस प्रकार के कार्यों में बाधा भी इसी तरह की भूमिगत र लवे लाइन बनाए, उपस्थित न हो सकेगी।

चाहता हुं कि महानगरों के निवासियों या रेल ग्रामीण विकास की तरफ करें, इससे हमारे यात्रियों की स्ख-स्विधा के साथ ही दशे की दशे की अखण्डता और एकता की रक्षा भी अविकसित क्षेत्रों के करोड़ों नियासियों की होगी और उन पिछड़े क्षेत्रों का विकास भी सक-मिवधा एव विकास के लिए रोल निर्माण होगा । इन्ही शब्दों के साथ मैं इस मंशोधन कार्यों को भी प्राथमिकता दोने की कृपा कर, विधयक का समर्थन करता हूं

क्योंकि ऐसा देखा जा रहा है कि शहरों की, कार आदि में प्रभावित व्यक्तियों द्वारा जा रही है उसका एकमान कारण है कि धारा 10(1) के अधीन घोषणा न होने देने शहरों के विकास में हमने जितना धन लगाया के लिए समर्थ न्यायालय में बाद उपस्थित कर है, वह ग्रामों के विकास की अपेक्षा अधिक स्थगन आदोश प्राप्त कर अर्जन की कार्रवाई लिगाया है। हमारे दोश में बहात से एसे स्थिगित करा कर अर्जन में विलम्ब पैदा कर क्षेत्र हैं, जहां रोत की सुविधा कराई नहीं दिया जाता है। इससे निर्माण कार्य प्रारम्भ है। अगर हम अपने यहां के पूर्वीचल को ल नहीं होने अथवा प्रारम्भ होने के बाद वन्द आगाम, पाडीचेरी, मिजोरम, नागानण्ड करने पड़ते हैं। इस कठिनाई को दूर करते और यह जो उत्पर के क्षेत्र है त्रिप्रा, मिणपूर के लिए सन् 1978 के उपरोक्त अधिनियम वगैरह इसी तरह हमार यहा बस्तर और दूसरे में यह संशोधन प्रस्त्त किया जा रहा है। क्षेत्र हैं, जो इतने अनुसूचित क्षेत्र हैं, जहा इस संशोधन विधेनक के द्वारा भूमिगत रेल रेलव यातायात की वहाँ जरूरत है। इस-(सकर्म-प्रित्निर्माण) अधिनियम 1978 की लिए मेरा निवेदग है कि हम इन महानगरों धारा 10 की उपधारा 3 में एक परन्त्क की सिवधा कुछ समय के लिए न देखें, जोड़ा जा रहा है जिसमें धारा 10 की उप- अगर थोड़ी दर के लिए इनको स्थिगित कर धारक की एक वर्ष की अविधि के भीतर जब द और यह सुविधा उन क्षेत्रों में दें तो इससे तक न्यायालयं का स्थमन आदेश जारी रहेगा करोडां देशवासियां का भला होगा और इससे और अर्जन की कार्रवाई बंद रहेगी तब तक हमारे देश की एकला और अखण्डता मजबूत के समय की गणना न किए जाने का प्रावधान करने में भी सहायता मिलेगी । रहीम जी ने

मैं अपने गतिशील, लगनशील और प्रशास-निक अनुभव रखने वाले रोल मंत्री जी से निवंदन करूगा कि मेट्रो-रेलवे जो कलकत्ता से की आपने ली है, उसको तो आप पुरा करें। लंकिन जैसा मेरे दास्त ने अभी सझाव दिया कि बंगलीर, बबर्ड तथा दूसरे महानगरों मे नो मै तो यही कहूंगा कि उसको कुछ **दरे** में माननीय रोल मंत्री जी से निवेदन करना के लिए स्थगित रखें और फड का उपयोग

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SHRI PARVATHANENI UPENDRA . | Madam Deputy Chairman, I support this Bill introduced by my friend, Mr. Madhavrao Scindia. I ordinarily support him except when he raises the fare and freights rates This Bill is long overdue...

THE DEPUTY CHAIRMAN: Rather you belong to one fraternity.

SHRI PARVATHANENI UPENDRA: And the construction of the Metro Railways in certain parts of Calcutta city has been hampered because of frequent litigations. We cannot pass any remarks on the functioning of the judiciary but in Calcutta at least, it appears, getting a stay order is so easy from the courts and a large number, of stay orders were being issued by the courts on the petitions filed by the people affected or those who think they are affected. Why do I say this thing -that those who feel they are affectedbecause there were instances when even for minor cracks to a building during the construction work, they have been magnifying the losses and claiming enormous amounts, almost the cost of construction of a new house. Those instances were also there and it became very difficult for the Railways to settle these claims and particularly in the vital central part of cutta. In Chitranjan avenue, the work has been hampered because of this problem. (Interruption).

AN HON MEMBER. They did not go to the court.

SHRI PARVATHANENI UPENDRA: Yes, they did not go to the court but there has been resistance from the beginning and ultimately that work is vet to be The construction of the Metro finished. itself has long been delayed though the project was conceived in the early seventies and the work was started sometime in 1972 technically but nothing was done for about five years until the Janata Government gave the first massive allocation for the construction of Metro Railways 1977-78 and 1978-79. No Figures speak, Mr. Minister As a result, the project which was originally scheduled to cost about Rs 140 crores is now estimated to will cost a thousand crores by the time also becoming saturated.

it is finished. Rs. 464 crores have already been spent on this project. The Minister assures us that by December 1990 the whole 16.5 km section will be completed and commissioned. I hope he will keep the word. I and a large number of Menibers of Parliament had the opportunity of seeing the Metro functioning recently. must compliment the Metro Railway Administration for maintaining it so well. It is a pleasant surprise because at the earlier stages when the project was contemplated. when it was first conceived and the construction started, there were doubts pressed by many people that with situation in Calcutta being as it is—a large number of people living outside on pavements, etc.-this Metro Railway would serve only as a public urinal ultimately and maintenance would become a problem as the people of Calcutta would not be able to maintain it properly That was the apprehension That is why I am pleasantly surprised now. We must compliment the rail-users of the city of Calcutta that it is being maintained so well. We do not find even panspitting anywhere and I hope that this will be so when the entire section is opened. That standard must But the exteriors, maintained the approaches to the stations, require to improved At several places, we find. that the approach is merged with the surroundings and nobody could make out whether a station exists there I particularly refer to the Park Street station because it is almost impossible to locate it unless you go near the entrance. Maybe, the difficulty is there because of lack of space there, but yet some improvement can be made at the approach by cutting one or two trees, improving the pavements and putting up some sign-boards etc. That has to be improved.

Having said these, I briefly refer and draw the attention of the Minister to the problems in other metropolitan cities have to plan ahead Bombay, Madras and Delhi are all growing cities and though the suburban service is catering to needs of the people at the moment, time will come when there will be saturation and I do not know what will happen then to the surface transport, particularly cost about Rs. 864 crores. May be, it in Bombay. Delhi surface transport is

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MINISTRY OF RAJLWAYS (SHRI MADHAVRAO SCINDIA) : What about Hyderabad?

SHRI PARVATHANENI UPENDRA I am coming to Hyderabrd later. I am not parochial. We are national in our outlook. We become regional only the end.

(Maharash-SHRI JAGDISH DESAL tra): You are talking about expansion. What about the Railway finance?

SHRI PARVATHANENI UPENDRA: I am coming to that. I m happy you are anticipating my point. But with the experience of Calcutta, I do not want to get any underground railway in these cities.

THE DEPUTY CHAIRMAN: Please come to my point also

SHRI PARVATHANENI UPENDRA: I am finishing. Your point is the last point.

THE DEPUTY CHAIRMAN : That should be the first point now.

SHRI PARVATHANENI UPENDRA: But there are other projects there like extra corridors for improving the transport. The suburban train services should be improved. And there is the problem of congestion in the twin cities of Hyderabad and Secunderabad. The Railway Minister 1epeatedly says that the intracity transport is not the responsibility of the Railways. Madam I partially agree. But railroads being the monopoly of the Railway Administration here, you cannot completely wash away your responsibility and that somebody else will run it. Nobody has got that expertise or experience either to build or to run a railway system except the Ministry of Railways here. But you can have or take the cooperation of other agenciesand you can seek the co-operation of the other agencies. But the primary responsibility must be that of the Railways which should be the co-ordinating autho-As I told you in one of the Consultative Committee meetings, you must co-ordinate the efforts of the various agencies to improve the intra-city transport. Particularly in Hyderabad, Madam, there s a demand for a circular railway. The

THE MINISTER OF STATE OF THE aware, the survey report has been sent to The State Government also has you. agreed to pay 25 per cent of the cost and now it is your duty to bear the remaining part of the expenditure or to involve the other public sector undertakings or the private sector agencies in the vicinity and other agencies also....(Time bell rings)

like the State Road Transport Coipolation, the Urban Development Authority and other such agencies so that this circular railway is constructed as quickly as possible and the problems of the twin cities are also solved

I hope that by the time the Minister comes up with his Budget Speech, he will include a para on the circular railway system in Hyderabad and give me another opportunity to congratulate him at that time also. Thank you, Madam.

THE DEPUTY CHAIRMAN : Now, Mr. Narayanasamy

SHRI V. NARAYANASAMY (Pondicherry): Thank you very much, Madani, having given me this opportunity. Madam, the honourable Minister wants a proviso to be added under section 10(3) of the Act. The amendment which is sought to be made now is according to the prevailing circumstances because the persons moving the court want to stop further activities being carried on in the Metro Radway System, Whenever any person gets a stay order from a court, we know full well that it takes three or five or seven or even ten years to get that stay order vacated. But it is being made quite clear in the provision or under section 10(3) that the next notification should be issued wihin one year. If this proviso is added, then it will give benefit to the railway authorities and will enable them to take further steps after the stay order Therefore, I support is vacated. amendment which has been moved by the honourable Minister.

Now, Madam, the other problem that is being faced by the Railways is the cost escalation in the construction works in the Metro. In spite of the efforts put in by the Railways by adding even up-to-date technology, we find that there is cost ecalation because of various factors like survey has been done and, as you are labour and the cost of construction and

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other materials which is going up. Madam, They said that it is a commitment. in Paris, we have seen that the construcwithout tion is being done underground disturbing the existing traffic overground The people who are travelling and passing through that road do not feel that there is work going on underground. That kind of a system can be adopted here also so that it would not be a hindrance to present traffic.

Metro Railways

Then, Madam, I would like to congratulate the honourable Minister since has taken up the Herculean task of adhering to the time-schedule of the trains and the trains are now starting and reaching their destinations according to timings. Efficient services are provided by the Railways. I have to congratulate the honourable Minister for one It is only because of him—I can very much say this-that the Railways are keeping up the time-schedule and, from that, the Minister is moving with the workmen because he thinks that the workers are the pillars of the system. came to know that when he visited Perambur, he dined with the workers in the canteen. This will give an impetus to the workers to work better and, ultimately, the Railways will improve.

There is another aspect which I would like to touch upon now. I visited construction site at Samawa where construction was going on by the IRCON. found it to be a landmark in the history of the Indian Railways because they have done a remarkable work and the construction work which has been done there has been appreciated by the Government of Apart from the foreigners came and saw it, within the time-schedule it was over. The railway track was laid. Several railway stations have been built. For this I congratulate the Minister and the railway officials responsible for it.

1 00 P.M.

Then, I would like to mention another aspect, Madam. The Railways have decided that they will not found intra-urban traffic I would like to mention three aspects of it. In Calcutta they are bearing the entire cost. In Bombay they are bearing one-third of the cost. In Madias they have given very little amount. The Railways is spending the entire amount of Rs. 900 crores for the Calcutta metro.

agree. But for Bombay they will give only one-third for the purpose of metro system But in Tamil Nadu the amount which they have provided is very There should be a consensus meagre. between the Governments. The which they would like to adopt should be agreeable to the State Governments the Railways In dialogue things are prolonged and the cost escalation is more. From Rs. 54 crores in Madras it has exceeded Rs. 105 crores.

Therefore, I would request the hon. Minister to have a dialogue with the State Governments concerned and put a stop on it. I do not say, Madam, that the Railways should bear the entire cost. The State Government has also a duty to provide facilities in their State.

Then, Madam, the corporate plan was drafted in 1986. It was approved in 1987. In the earlier draft, I came to know that there were clauses for the setting up of public enterprises under the Ministry for manufacture of locomotives and coaches, management of large chunksof railway surplus land, catering management of inland container depots, etc. Subsequently, in 1987, when it was approved this was deleted. In the 1987 report it reads. The public sector undertakings where found useful would be created under the Ministry of Railways for handling ancillary activities. In the original plan manufacture of main items thouht of. Now they have just gone beyond that and said that only on ancillary items the Railways will concentrate, cause it is being felt that the administration will go out of the hands of the Minis-

Secondly, I would like to say that the units wanted to have a modernisation scheme. But in the revised plan the old system of status quo has been maintained and the new look and thrust which had given was completely taken away. Therefore, I would like to urge upon the Minister to consider that when we are going to the 21st century we should have a new look and thrust. Science and technology should be absolutely made use of and the entire infrastructure, including the manufacture of locomotives and allied items, should also be involved so that the Railways need not depend upon

[Shri V. Narayanasamy] industries and other service industries for में पड जाती है। their requirements.

With these words, I urge upon the Railway Minister to consider that, and I support the Bill.

Thank you.

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श्री अश्विनी कृमार (विहार) : उपसभापती महोदया, यह जो सशोधन लाया गया है यह इस दिष्टकोण से लागा गया है कि कलकत्ता की मैट्रो-रोलवे जिसमें भूमि अधिग्रहण को कारण विलम्ब हो रहा है उसमे बीघ्रो की जायेगी और उसको जल्दी बनाया जा सके। जैसा मरे मित्रों ने कहा मै भी इस वात का समर्थन करता हूं कि इस प्रकार की कठिनाइयों की पहले से कल्पना न करना यह क्या हमार वरिष्ठ अधिकारी जो इस काम मं परम्परागत से लगे हुए हैं उनका अयोग्यता का परिचय नहीं है। हर साल, दूसरे या लीसरे साल एक शब्द या एक वाक्य का संशोधन इससे निपटने के लिए आ जाता है। यह, मुक्ते लगता है कि हमारे अधिकारियो की योग्यता पर प्रश्नवाचक चिन्ह है। उनको पूर्ण विचार करके एक वार विधयक को लाना चाहिए और जब बहुत आवश्यक हो तभी संशोधन लाने होती है। चाहिए । इस बिल के सबंध में मैं इतना ही कहागा कि यह एक स्वागत योग्य कदम उठाया गया है, जो सशोधन आप कर रहे हैं यह उचित है और इसका मैं समर्थन करता हू

बापके सामने रखना चाहता हूं कलकता मैंट्रो- भागे चले जा रहे हैं। काछ लोग शहरों मो रोलवे को लिये जो भी निर्धारित लक्ष्य रखा गया आकर बम जाते हैं और कुछ लोग प्रतिदिन था, जो समयाविध रखी गयी थी उसमे चिलम्ब शहर से 50 मील दूर 60 मील दूर और 80 हो रहा है, अत्यधिक विलम्ब हो रहा है। मील दूर से प्रतिदिन कहरो में अपनी रोजी-हम मत्री महोदय से आस्वासन चाहरों कि अब रोटी कमाने के लिये आते हैं और शाम को घर इसकी अतिम तिथि वे कौनसी दे रहे हैं, जाकर सो जाते हैं। इसलिए मैं मंत्री महोदय कब-कब यह मैट्रो-रोल का कार्य पूर्ण होगा? का ध्यान इस तरफ आर्काषत करना चाहुंगा अतिम तिथि के साथ-साथ जो अत्यन्त महत्व- कि जहां मंत्री महादेय ने बड़े-बड़े शहरों मे पूर्णविषय जुडा हुआ है वह यह है कि इसकी सविधाये दी है के छ स्विधाए अन्य क्षेत्रों लागत कितनी आयेगी। अगर एक वर्षभी को भी दी जायें। बिहार एक एसा राज्य है अविधि बढ़ती है तो उसकी लागत बढ जाती जहां रोलवे की स्विधायें अत्यन्त अल्प हैं। है और अगर लागत बढ़ती है तो हमारे पास उत्तरी बिहार में रेल सेवा अल्प मात्रा में जो अल्प धन है उससे वह काम नहीं हो पाता है। पटना जो बिहार का सबसे वडा केन्द्र विन्दु और इससे जो योजनायों कार्यान्वित की जानी है यहा बस्तर-मुकामा से प्रतिदिन लाखों लोग हैं उनमें कटौती हो जाती है। इसलिये जो जाते हैं। उनके लिये आज तक रोल की कोई काम हाथ में है उसको शीघातिशीघ पूर्ण किया समूचित व्यवस्था नहीं की गई है।

जाये अगर एरेगा नहीं होता तो योजनायें खटाई

दूसरी बात जो मैट्रां-रोलवे को बारे मे मुझे कहनी है वह यह है कि जहां तक मुभने जानकारी मिली है 1991 में आपने इसकी पूर्ण करने का लक्ष्य रखा हुआ है। इस समय अनुमान यह है कि प्रति वर्ष 12 करोड़ रुपये का घाटा होगा। यह जो घाटे की स्थिति है इसको कौसे आप पूर्ण करोंगे और आगे चलकर मैट्रो-रोल का क्या भविष्य होगा इस पर विचार करने की आवश्यकता है। अगर प्रति वर्ष घाटा होता रहांगा तो उसके रख-रखाव और उसको चलाने मे भिन्न-भिन्न प्रकार की जो समस्यायों आयंगी, उसमें जो गिरावट आयंगी और जो वाद में इस तरह की समस्या खड़ी होगी उसका स्काबला कौसा करोंगे? मैं रोलवे मंत्री से इस बारों मों जानना चाहांगा कि वे इस बारों मां हमारा मार्गदर्शन कर और बताये उनकी योजना क्या है जिससे इस कटौती के बावजूद शहर के नागरिकों को यातायात की स्विधा मिले। यातायात को मामले में एक प्रकार से रोलवे विभाग सिबसडाइज्ड करता है तो इसमें कौनसी व्यवस्था होगी। इसके लिये पहले से व्यवस्था करनी चाहिए अन्यथा बाद में समस्या खडी

अभी हमारे एक मित्र ने कहा कि जिस प्रकार से हमारे देश की योजनायें चल रही हैं उनमें गांवो की ओर कम ध्यान दिया गया हैं और शहरों को अधिक सुविधायो प्राप्त हुई परन्तु साथ ही साथ में कुछ बात भी हैं। इसीनिये गांबो से लोंग शहरों की और

बहुत आग्रह किया है बक्सर-म्कामा में सब-रबन ट्रोन चलाई जाये। ऐसी व्यवस्था न होने का परिणाम क्या है कि जो लम्बी दारी की गाड़िया विहार में जाती है तो जिन लोगो को पटना अपनी रोजी-रोटी के लिये जाना होता है, अपनी पढ़ाई के लिये जाना होता है वे इन गाड़िया के डिब्बो में चढ जाते हैं और जो लम्बी दूरी के यात्री उन ट्रेनो में यात्रा करते हैं उनको परेशानी का सामना करना पडता है। ऐसा होने पर वे यात्री यह कहते हैं कि एसा लगता है कि बिहार आ गया है। इससे बिहार, की बदनामी होती है। इसलिये मैं पुन: मत्री महादय का ध्यान इस तरफ आक-िषत करना चाहांगा और उनसे निवेदन करना चाहंगा कि लाखों लोग प्रतिदिन बस्तर से यहां माते हैं। उनको जगह नहीं मिलती इसलिए वे खड़े रहते हैं, तीन-तीन घंटो, चार-चार घंट रात को 9 बजे, 10 बजे, 11 बजे तक खड़े-खड़े थात्रा करते हैं और घर पहुंचते हैं और फिर सबेरे 4 बजे घर से काम के लिये निकलते हैं। इसलिये क्या मंत्री महादेय इन लोगों के लिये कोई शीघ चलने वाली लोकन ट्रेन के बार मं सोचंगे? पटना बिहार की राजधानी है और जनसंख्या की दिष्ट से यह राज्य नम्बर दो पर है और यह प्रदेश धन-धान्य से परिपूर्ण है, मिनिरल्स की बहुत खदाने यहां पर है और वहां पर बहुत से लोग काम etc. will be much lesse! I would like करते हैं तो क्या इन लोगों को आप यह स्विधा the hon. Railway Minister to look into it प्रदान कर गे? इस बार में जब स्फाव दिये and he should also ensure that the re-गये तो कहा गया कि पैसे की कमी है परन्तु maining portion is really completed in time I know there is a great problem because तथ किया गया है इसको करना है और cause a lot of co-operation is also required इसके लिये बस्तर—मुगलसराय—आसनसाल सेंब- from the State Government like the Elec-शन को इलैक्ट्रफाई करेंगे और इस संक्शन tricity Department and the Public Works पर ज्यादा से ज्यादा गांडिया चलाने की व्यवस्था Department The co-operation is not as करेंगे। मैं माननीय मन्त्री जी का ध्यान दो much as it should have been करेगा में मानगंव मन्त्रा जा की व्याप unfortunate. The entire benefit is going to बातों की आर दिलाना चाहता हूं। जब आप the city ruled by a non-Congress Govern-बड बड शहरों के यातायात की स्विधा की ment. In spite of that, they have given दिष्टि में बम्बई की ओर ध्यान दे रहें हैं, a political outlook. And as a result they कलकत्ता की ओर ध्यान दे रहे हैं तो पटना feel proud in not helping the Railway की ओर भी आप ध्यान दीजिये। मैं आपके माध्यम से इतना शाग्रह करते हुए अपनी बान समाप्त करता ह ।

than) : Madam Deputy Chairman, H thank you for giving me this opportunity tic system, our judiciary system, without and I whole-heartedly support this Metro any reflection on the system as such, does Raliways (Construction of works) Amend- delay many hitigation proceedings and as ment Bill, 1987.

Madam, this is a prestigeous project to help the movement of masses with the least cost possible so that the poor people can move faster and at a very little cost I compliment the Railway Minister and our Government who have conceived this idea long before. Madam, they tried to implement it faster but it is a very sorry state of affairs that it has taken a much longer time. here is no doubt about it. Madam, everybody says about the cost constraint, 'out I would like to draw the attention of the Railway Minister to the point that more you delay the more will be the cost, the cost is only going to increase. Leaving aside the immense problem which is being created for the Calcuttans, when he himself visited Calcutta recently, I am sure, he has visited different areas and he must have seen that for the last 15 years, the people traviling by cais or by tramways or by buses have been so much inconvenienced in anticipation that probably their children after generation will be happy travelling more comfortably. I do agree that it does take a long time to create this kind of facility. But as some hon. Members have said, I am sure, it is a possibility that if proper care is taken, if proper arrangements are made, the inconvenience to the other public who are using the cars and buses, Ministry in completing the project faster I appeal to the West Bengal Government that they should fully co-orerate with our Railway Ministry so that this work can be really completed much faster. Madam, SHRI SANTOSH BAGRODIA (Rajas-j this particular Amendment to the Act is definitely necessary because our democraa result acquisition of land becomes very

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[Shii Santosh Bagrodia]

Metro Railways

No doubt, in this process some difficult land-owners or shopkeepers or businessmen or tenants will be in convenienced But in the interest of the over-all community, I am sure they will have to accept this inconvenience so that people can be helped. This Bill will go a long way in getting the acquisitions fas-But the Minister will not have any way out now to further delay the project. He should be very careful when he has introduced this Bill that once it is passed, he will have no reason to delay this project any further. One important point to which I would like to craw the attention of the Minister is about The Minister of course. corruption. proud fact that of the very low. I agree, maybe. corruption is very low, but still corruption is there. A number of contracts are awarded on personal Smaller grounds people are not given enough help or enough support, as a result of which only those people who can really infulence officers can get their contracts and they can also delay the projects to their convenience. I am sure, the Minister will look into this aspect also.

Another important point, Madam. the losses. No doubt, this is a project which requires subsidy. No doubt this requires help from the Government but it is very true that if the project goes on making losses year after year, the maintenance will be very poor.

Then, Madam, I must compliment the Ministry and the users that this patricular project, though Calcutta is supposed to be one of the dirtiest cities in the world. if you go underground Calcutta, very clean. I understand it is one of the cleanest railways in the world as far as underground railways is concerned I compliment all those people who are concerned with this and who are responsible for this.

Madam I would also like to draw the attention of the Hon. Minister to the problem that Rajasthan is facing because of the madequate ranway system there. The railway system in the state of Rajasthan is very poor. We are talking of crores and crores of rupees for underground railways, but what is happening,

Madam, to the over-ground railways. We still have to carry on with this 100 or 150 year old 1ailway system which has meter gauge lines and narrow-gauge lines. We have not yet been able to conveit them into broad-gauge lines. Rajasthan is full of deserts and as you know there are still many areas where even construction road is not very easy. The air services to Rajasthan are not very many because the people of Rajasthan, being poor, cannot afford them The result is that development is also very poor. If the railways which are meant for the poor, of that is not extended to the different corners of the State, it will be impossible for the poor people of Rajasthan to survive without proper communication I draw his attention particularly to boider areas, where the railway system needs to be extended.

Now, coming to one point which our hon, colleague Upendrau mentioned, namely, that the Janata Government opposed this project At least he agrees that was conceived by the Congress Government, I do not understand how the Janata Government could have supported it because during the Janata regime the entire country came to a stand still It came to a complete halt. a complete stop and Having stopped, nothing moved I do not know how these poor railways could have moved, including the Calcutta Metro, and that is why two to three years were completely lost. During this period, although the money was allotted, as he says ... (Interruptions). Even the money was not allocated. Even that statement is wrong. So the real progress has taken place only in the last five years.

As regards the entrance, he mentioned that it is not visible. I would like to tell him, but since he is not there. I hope he will know about it, that entrances to underground railways are not very clear anywhere in the world. Overground you cannot see anything. You have to underground to see these stations. So, I do not think entrances are anyway poor or worse.

With these words, Madam, 1 you for giving me the opportunity to speak on this Bill and I would once again draw the attention of the Minister for removal of corruption on the one hand and extension of railway lines to the border areas of Rajasthan; on the other. Thank you.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam Deputy Chairman, I rise to support the Metro Railways (Construction of Works) Amendment Bill, 1987, as introduced by my friend The objectives of the Bill are clearly stated in the Statement of Objects and Reasons

Madam, it is a fact that a lot of obstructions come in the way of acquisition of land and property for purposes of constouction of railways. I also happen to have gone to Calcutta twice or thrice during the last one year and I find that the portion between Chittaranjan Avenue and beyond is still the same as it was six months ago. The Metro Railways is supposed to go to Shyam Bazar and it is quite a herculean task so far as acquisition of land and buildings is concerned for this purpose

As has been pointed out, there is no doubt that on a flimsy thing, people go to courts and get stay orders. I know of a case recently in Kashmere. We had to take a road from Srinagar Chy...

श्री जगवम्बी प्रसाद यादत (बिहार) : श्रीनगर में तो रोलवे हैं ही नहीं, भूतल रोलवे कहा से आ गया ?

SHRI GHULAM RASOOL MATTO . And in between, there was one house which stood there. The house-owner got a stay order from the High Court. I tried to probe into the matter and I came to know-it is a queer instance-that that particular person whose house it was and who really wanted that he should more money for the house that comes in the road, got one of his distant cousins to sue him in the court saying that he is also a share-holder in this ancestral property and as a result of that, he got stay order. So, what is needed really an amendment to the Land Acquisition Act in various States I do not know whether the Railway who always been undertaking such works, could consider, in consultation with the Law Minis-

whether such an amendment could tı√, be brought about in case of national proiects at least, so that such stay orders are not entertained. I know the Land Acquisition Act is a State subject must be amended in public interest. For instance, a road is to be constructed. If construction of a school building is volved and somebody gets a stay order against acquisition it is understandable. It is not as important as construction of a In case of such important national projects. whether it is in the State sector or the Central sector, some amendment has to be made in the Act under which stay orders should not entertained

I would draw the attention of the Minister to points raised by Shii Dipen Ghosh I quite agree with him when he said that three types of people are affected at the time of land acquisition, the only remedy is that you should first undertake the rehabilitation of those people who are going to be affected as a result of that displacement. and for that purpose, cooperation of the State Governments is essential. The Centre can tell the State Government that it will reimburse the money on rehabilitation of persons who are displaced in the process. Once the Central Government gives such an assurance to the State Goveinment on ieimbuisement of money spent on rehabilitation, the State Government should have no difficulty in rehabilitating those people. This is my reply to points raised by Shri Dipen Gosh and this should be considered and I hope the Minister will consider this suggestion Madam. the metro railway system has come to stay in the entire world. In the case of India also, big cities with a population of 80— 100 lakhs should have an underground The Government should, theresystem. fore have a long-term perspective and a long-term policy right now for the metropolitan cities in the initial stages and, later on, for other cities as well.

Incidentally, I would like the hon. Minister to tell me about the position in regard to the Udhampur—Srinagai line. He had earmarked some amount for the survey of this line. I would like to know whether any contract has been given to any person to survey this line so that we could also see, the Kashmir Valley could also see, the light of railways.

Amdt Bill, 1987

THE DEPUTY CHAIRMAN: Satya Prakash Malaviya will speak ทงพ and then we will break for lunch.

करते हुए में इसका समर्थन करना चाहूगा। पूर्वी जिले जो पिछड़े हुए हैं जहां पर आवा-जैसे कि अनेक माननीय सदस्यों ने ध्यान आक- गमन के साधन नहीं हैं, सडके नहीं हैं, िषत किया इस देश में कानून भी पास होंगे वहां के लिए रोल विभाग की विशेष जिम्मेदारी और जब कानन से लोगो की हकतलफी होगी है। लेकिन बहुत से एसे स्थान है जहां पर तो वे त्याशालय में भी जायें गें और त्याणलय कि 60-70 किलोमीटर जाने के लिए 6-6, उनको स्थगन आदंश भी दंगा। इसिल्ए तृ-त छोटी लाइन होने के कारण लग जाते ह⁴। निश्चित रूप मे बार-बार जिस विधयक में जैसे मैं उदाहरण देना चाहता हा, इलाहाबाद संशोधन लाया जाए वह एक अच्छा विधयक से भटनी की दूरी 125 या 130-140 किलो-नहीं होता और यह विभाग की अदूरदिशता मीटर होगी, लेकिन इसके लिए गाडी में 10-का परिणाम है कि बार-बार वर्तमान विधयक 11 घंटे लग जाते हैं। इसी प्रकार इलाहाबाद मों संशोधन लोना पडता है। महोदया, जैसा से बनारस की दूरी छोटी लाइन से केवल कि उददेश्यों और कारणो में बताया गया है 110 किलोमीटर की है, लेकिन एेसी भी कि च कि लोग अदालतों में चले जाते हैं और गाडियां है जहां कि 110 किलोमीटर जाने वहां से स्थगन आदश प्राप्त कर लेते हैं और को लिए कम से कम 6-7 घंटे लग जाते हैं। इसलिए निर्माण कार्य में विलम्ब होता है, इस मामले में सर्वे भी कराया जा चका है चुिक यह एक निश्चित समय दिया गया था क्योंकि विभाग के पास मांग की एई और जो घोषणा होती है, इसलिए संशोधन लाना विभाग ने योजना भी बनाई है इलाहाबाद से पडा । एक तो मैं यह जानना चाहता हूं कि लेकर बनारस तक और बनारस से लेकर भटनी कितने एसे मामले थे जिनमें कि लोग अवालत तक की जो छोटी लाइन है उसको दड़ी लाइन में गए और वहां उनको स्थगन आदेश मिला? दूसरे मैं यह भी जानना चाहता हूं कि जब यह योजना शुरू हुई थी तो उस समय योजना के पूर होने तक कितने रापये के खर्च का अनुमान था और अब वर्तमान स्थिति मे वह अनुमान जब तक यह योजना पूरी होंगी तब तक इसमें कल किहने रुपये लागत आने की उम्मीद हैं? तीसरें, मैं यह जानना चाहता हं कि अब तक यह जो योजना है कर्ल कितने किलोमीटर की है और अब तक कितने किलो-मीटर का इसमें पूरा निर्माण हो चुका है? मेरा चौथा प्रक्त यह है कि जिस बबत यह विधेयक लाया गया था उस समय निश्चित रूप में विभाग के जो अधिकारी थे विभाग के जो उसका समर्थन करता हो। लोग थे उनको यह जानकारी रही होगी कि इस योजना के पूरा होने में क्या-क्या कठि-नाइयां आ सकती हैं, क्या-क्या दिक्कते आ सकती है? तो इस बीच में मैं यह भी जानना कहना है तो मिनिस्टर साहब ने कहा है वह चाहुंगा कि इतने दिनों के अंदर अदालत मे जाने की वजह से कहां-कहां और किन कारणों आप कहां तो थोडा दो मिनिट में कह ले।

Shri। से निर्माण को रोकना पडा? मैं इस ओर ध्यान आकिषत करना चाहता हूं कि यह कलकत्ता में या जो बड़'-बड़ें मैट्टो सिटीज है वहा पर लोगो की सुविधाओं के लिए इस प्रकार रेल श्री सत्य प्रकाश मालवीय : माननीय उप- लाइनो का निर्माण होना चाहिए सभापति जी, जिन परिस्थितियों में यह सशों- विधेयक को पीछे जो उद्देश हैं जो मकसद धन विधेयक लाया गया है मैं समझता हूं है उसका मैं समर्थन करता हूं. लेकिन मैं कि वह विभाग की मजबूरी थी, लेकिन फिर उत्तर प्रदेश के पूर्वी जिलों की ओर भी ध्यान भी केवल कछ मददों की ओर ध्यान आकिषत आकिषत करना चाहता हुं। उत्तर प्रदेश के मे परिवर्तित किया जाए। तो मैं इस ओर भी ध्यान आकर्षित करना चाहता हा कि मंत्री जी इस ओर ध्यान दें क्यों कि कई बार जब सर्वे कराया जा चुका है और इसके बाद विभाग मंत्रालय को या सरकार को यह राय दोता है कि इस्से कोई लाभ नहीं होगा। लेकिन मैं इस ओर ध्यान आकर्षित करना चाहुंगा कि अगर आपकी योजना पुरी हो जायेगी, सर्वी कराइये उसका और फिर पून सर्वे कराइये और योजना को पुरी करिए । तो निश्चित रूप से विभाग को लाभ होगा। शब्दों के साथ जो यह विधेशक लागा गया है, मैं इसका और इसके पीछे जो उददेश्य है

> उपसभापति : यादव जी, अगर आपने काल आपको सुनना चाहते हैं। संक्षेप में अगर

बिल्कुल संक्षेप वाला ही है।

श्री गुलाम रस्ल मट्टू: यह क्या कहते हैं जी, कि एल्डर्स को चाहिए कि एल्डर्स की तरफ से डील कर ।

श्री जगदम्बी प्रसाद गादक : उपसभापति महा-दया, मैं यही कहने के लिए खड़ा हाआ हूं कि अभी चार किलोमीटर बनने ५र एक संशो-धन उपस्थित हाआ, जब पूरा बनेगा तो मान-नीय मत्री जी को, इनके विभाग को कितना मंशोधन और किस-किस तथ्य पर लाना पड़ेगा, यह पता नहीं हैं। यह सदन जो वरिष्ठ लोगो का है, अगर काछ अपनी दरिष्ठतम सलाह न दे तो सदन की मर्यादा के अनुकाल नहीं होगा। इसलिए मेरा यह कहना था कि अत्या-वश्यक हांते हुए भी इस मेट्रो पर दुनियां के अनभव को लेते हुए और अपना जो कलकत्ता में हाआ है इसको बनाने में चाही एक विधेयक का संशोधन हो या पैसे आवंटन का हो या इसके वनाने में खर्च कम करने का हो, इस तरह की अनेक वाते आ सकती है। इसलिए मैंने माननीय मंत्री महोदय से कहा है कि इसको प्रवर-समिति के सप्द किया जाये। जानता हुं कि जितनी जल्दी में मंत्री जी है, प्रवर-समिति की बात वह नहीं मानेंगे। लेकिन अगर यह सदन इस बात को न कही तो यह सदन की भी अपनी कमजोरी होगी कि सही बात सही समय पर सही व्यक्ति को नही कही । इसलिए मैं मंत्री जी से निवंदन करूगा कि आप देखें अनभव करके कि इतने दिन में कितने प्रकार का अन्भव हुआ है।

मैं एक बात और कहना चाहता हूं कि साउथ कोरिया ने कुछ जापान की सहायता स अपनी भूमिगत रोल बनाई, उसमे अपना इजी-नियर और कार्यकर्ता डाला और जब देख लिया कि हमारे इजीनियर, कार्यकर्ता ट्रंड हो गए तो बाकी भूमिगत रोल अपने से बनाई। तो आज द्निया में ऐसी बात नहीं है कि हम पहली बार भूमिगत रोल बना रही हैं, लेकिन जो सर्चा है, जो काम करने में विलंब की विड बना है, वह द नियां के किसी रेलवे मे नहीं लगी, जो प्राथिमक अवस्था में बनाते हों, उसकी नहीं कह सकता, लेकिन जो आज बना रहे हैं, जैसे जनरल रोल दनती है दौसी

श्री जगवम्बी प्रसाद यादव: मेरा तो।ही भूमिगत रोल दूसरी रोल दूसरी जगह वस्ती है। तो क्या कारण है कि हमारे यहा इतना विलंब, इतना अधिक खर्चा, **इतनी** परेशानी हो रही है। इसलिए मैं पून: निवेदन करू गाकि इस पर मंत्री जी विचार करें और अगर प्रवर-समिति स्वीकार्य न हो तो मेच्योर थिंकि ग, प्रबुद्ध विचार कर कि किस प्रकार में इसमें गतिशीलता ला सकते हैं।

> मैं कानून के ही संदर्भ में एक बात कहना चाहता हुं। जहां तक भु-अर्जन की बात है, यह राज्य का विषय है। भू-अर्जन मे , मान-नीय उपाध्यक्ष महोदया, यहां तक किया गया है, कि जहां पर सार्वजिनक शब्द ल्लग जाये उरको लेलिया **जा स**कता है। लेकिन यहां पर न्यायपालिका भी स्वतंत्र है और वह अपना अधिकार हर शब्द पर बारीकी से करती है कि अगर उन्होने यहा न्याय की प्कार की तो न्याय अगर बैठता है, वह न्याय देने के लिए बाध्य हैं और उस न्याय की काट करने के लिए संशो-ध्य लेकर यहां आना पडता है। तो मैं निवेदन करूगा कि इन सारी वातो पर एक बार विचार करें कि कम से कम आए सदन में इतना तो बता दंकि आगे अब संशोधन लाने की आव-व्यकता नहीं आएगी। आपने इस पर प्रडेण्ट थिकिंग किया है, ढग से सोच लिया है, आपका मंत्रालय और आपके जो विशेषज्ञ ह^{*} उन्हाँने सोच लिया है।

मैं एक बात के लिए मेट्ं-रोल की प्रशंसा करना चाहुंगा कि जितना बना है, वह जरूर प्रशंसनीय है, उसकी यात्राएं बढ़िया है, उसकी व्यवस्था बढ़िया है, उसमे थोड़ी और जहां कमी रह गयी हैं, उसको आप पूरा करो। अगर रूस के मेट्रोरोलवे की तरह, ठीक कर सके तो आपकी और भी प्रशंसा होगी, इसलिए कि जो पहले बना है, उसको दोहकर और उससे अच्छा वना सकते हैं। धन्यवाद।

DEPUTY CHAIRMAN: The House stands adjourned to meet again at 2.35 P.M. when the Minister will give the reply.

> The House then adjourned for lunch at thirty-five minutes past one of the clock.

The House reassembled after lunch at The Vice-Chairman (Shri Jagesh Desai) in I am not allowing it. Please sit down the Chair.

(SHRI VICE-CHAIRMAN THE DESAI) : Shri Madhavrao JAGESH Scindia.

RADHA-**PUTTAPAGA** SHRI KRISHNA (Andhra Pradesh) . One submission I want to make, Sir.

(SHRI VICE-CHAIRMAN THE JAGESH DESAI): No, nothing has happened here since the lunch recess Shri Madhavrao Scindia to reply.

PUTTAPAGA RADHA-SHRI KRISHNA: Sin, this is at important issue.

(SHRI THE VICE-CHAIRMAN JAGESH DESAI): No, I will not allow you. Please sit down

PUTTAPAGA RADHA-SHRI KRISHNA: You are not allowing me to speak. You are suppressing my speech.

(SHRI VICE-CHAIRMAN THE JAGESH DESAI): No, no, I will not allow you Please sit down.

PUTTAPAGA RADHA-SHRI KRISHNA: Sir, in the other House

VICE-CHAIRMAN THE SHRI JAGESH DESAI): No, no, I am not going to hear anything. Please ecoperate with me. I will not allow you to raise it. Mr. Madhavrao Scindia. (Interruptions) Nothing will go on record.

SHRI **PUTTAPAGA** RADHA-KRISHNA Please allow me to speak at least.

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): What is it? Is it a point of order?

SHRI PUTTAPAGA RADHA-KRISHNA: It is not a point of order. It is a question of ...

(SHRI VICE-CHAIRMAN THE thirty-six minutes past two of the clock, JAGESH DESAI): You cannot raise it.

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SHRI PARVATHANENI UPENDRA: Just give me half a minute to make my submission. We know the rules of the House do not permit us to taise anything happening in the other House. That we are aware of. But the point we are trying to tell you is very important; it involves the prestige of Parliament as a whole. A Member being threatened with manhandling in the House itself and being called "scheduled caste", ** and so on...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Mr. Upendia what has happened in the other House cannot be taken cognizance of here.

SHRI PARVATHANENI UPENDRA: It involves the prestige of Parliament.

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, please Madhavrao Scindia to reply. I am not Please sit down allowing you. cooperate with me. Mr. Dipen Ghosh you are a senior Member. You know what happens in the other House cannot be taken cognizance of here. (Interruptions) You can bring it on some other... (Interruptions) . I will not allow you Please sit down. Please cooperate with The convention of this House is... (Interruptions)... Please sit down. I am not alowing you. Nothing will go on ie-.. (Interruptions) ... Yes, Jacob, have you to say anything?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M JACOB) : Just one point. This House is an independent, sovereign, body. It is not part of the other House. So, there is no point ...

VICE-CHAIRMAN THE JAGESH DESAI): That is all right ... (Interruption)... Please sit down ... (Interruptions)... Shri Madhavrao Scindia. ... (Interruptions) .. I am not allowing; I Expunged as ordered by the Chair

am not allowing: I have not allowed any-(Interruption). Nothing will go on record (Interruptions). Order, him. You cannot question my ruling ... Please sit down, Mi. (Interruptions) (Interruptions) . I am not not going to allow anybody.. (Interruptions) . I have given my ruling and I am परी तरह से दीपेन जी की भावना से सम्बद्ध not allowing anybody Please sit down; please cooperate Yes, Mr Dipen Ghosh ...

Vice-DIPEN GHOSH Mr. when our colleague. Mr Chairman. Radhakiishna, wanted to draw your attention to a particular incident, it was with the concern that such an incident may not occur, in this august House. But here I have seen that even a Manister has indulged himself in creating such an incident. I, House has allowed himself to indulge in such an incident .. (Interruptions) ... You have दिया Naturally . . . (Interruptions) . yourself noticed how a senior Parliament Member, Rajya Sabha Member holding a very important office, the Minister of do you want to say? State for Law, who is supposed to see that law is implemented everywhere, in every House, indulges himself in hurling abuses दिकट लिये हैं। at other Members. It was not correct.

(Interruptions)

THE (SHRI VICE-CHAIRMAN JAGESH DESAI): Please sit down. Let him say I am not allowing you,

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R BHARDWAJ) ; Sir. with great respect, may I draw your kind attention. I said, "Those defectors who have no respect for democracy. ."

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). Please sit down now. He says. "I have not said that" They will idiom. (Interruptions). not go on record

(Interruptions)

श्री लाल कृष्ण आडवाणी (मध्य प्रदेश) : please. I have given my ruling now. I उपसभाध्यक्ष महोदया, श्री दीपेन जी ने कहा have given my ruling now. I will not allow कि दासर सदन की हम चर्चा नहीं कर सकते इससे मैं पूरी तरह महमत हूं और आपका निर्णय भी सही है, लेकिन इस सदन में जो allowing anybody Please sit down I am कुछ हुआ है उसकी हम जरूर चर्चा कर सकते हैं और उस मामले में मैं अपने को करते हाए आपका ध्यान दिलाना चाहता हू कि मैंने गना राज्य मत्री (विधि) को यह कहते हुए कि आप इस सदन में पहुंचे हैं। यह असमदीय है, अशोभनीय है। मैं समझता हु आप इसको रिकार्ड से निकाल ही सकते हैं (व्यवधान) लेकिन मैं इस बात को ज्यादा जरूरी समझता हु क्योंकि यह सम्मानित सदस्य है मित्रिमडल के तो उप-यक्त होगा कि केवल रिकार्ड से निकाला ही therefore, while sharing his concern that न जाये दल्कि स्वयं कह द कि मैं उत्तेजना the dignity of this House at least be main- में कह गया हु, में वापम लेता हू। यह ज्यादा tained, though a poor cousin of this उपयक्त होगा नही तो मैं अपील करूगा कि आए अससदीय भाषा को रिकार्ड से निकाल

> VICE-CHAIRMAN THE JAGESH DESAI) . Mr. Bhaidway, what

श्री एच. आर. भारद्वाज इसमें कोई part of the country. not only inside this गलत बात मैंने नहीं की है। इन्होंने सब है

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAl): Those words of Mr. Bhardway will be expunged from the re-

(Interruptions)

Please give me a minute. .

Mi Bhardwaj, I request you to withdraw those words, those words you should withdraw.

SHRI DIPEN GHOSH: He must be called to withdraw (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : I am very fair

SHRI MIRZA IRSHADBAIG rat). Is it unparliamentary? This is an

Expunged as ordered by the Chair.

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DR. (SHRIMATI) NAJMA HEPTUL-LA (Maharashtra): Sir, give a chance to our Members also. You are giving a chance to speak only to the Members from the other side.

VICE-CHAIRMAN (SHRI) THE JAGESH DESAI) : No, I am giving chance to every Member.

श्री एच आर भारद्वाज : श्रीमान जी, जहा तक आपके आदेश का ताल्ल्क ही मै उसकी इज्जत करता हूं और उसको मानता हो। लेकिन अगर आप सबुत चाहाँगे तो मैं vann and Mr Bhardwy, देद्गा। ... (व्यवधान्) .

किया इसमें कोई इज्जत और बेईंज्जती का listen to me (Interruptions) सवाल नहीं है... (व्यवधान)... आडवाणी जी ने कहा, आपने भी कहा अगर यह अभद्र शब्द !le is supporting. He should also with-है तो मैं इसको वापस लेता हुं। लेकिन अगर आप सब्त चाहा तो मैं इसका मावित भी कर सकता हुं। .. (व्यवधान), ..

VICE-CHAIRMAN SHRI THE JAGESH DESAI): Let him complete. an idiom. You give him a chance to complete.

SHRI PARVATHANENJ UPENDRA He must withdraw. (Interruptions) minute, Sir.

VICE-CHAIRMAN (SHRI JAGESH DESAI): I have allowed Mr. Mirza.

SHRI **PUTTAPAGA** RADHA-KRISHNA . I have raised the issue and you are not allowing me I must allowed and I am going to speak (Interruptions).

VICE-CHAIRMAN (SHRI) IAGESH DESAI): You cannot speak. Please sit down.

SHRI PUTTAPAGA RADHA-KRISHNA . I have raised the issue here

श्री मीर्जा इइ दिवंग : उपमभाध्यक्ष जी , संस-दीय प्रोसीजर में अगर कोई भी भाषा असंस --दीय है तो उसका इस्तेमाल करना किसी के लिये भी जायज नहीं हैं। मैं आपका ध्यान भाकिषत कराना चाहता हूं, आप रिकार्ड दोस ले, आनर्वल मेम्बर सत्यपाल मलिक जी ने भी असमदीय शब्द का प्रयोग किया है। मैं चाहता हं कि आप उनको देख ले। ये शब्द असंसदीय हैं। उन्होंने यहा पर ैं शब्द का प्रयोग किया है।

श्री सत्याल मलिक में ने * भी कहा है।

Expunged as ordered by the Chair.

श्री मीर्जा इर्जादबेग : दूसरा, जो इडियम यहा पर इस्तेमाल किया गया है, मैं आपसे निवंदन करना चाहता हूं कि इस इडियम का मतलब हिन्दी में क्या होता है आप इसको दिखावे। *एक इडियम है और इसको आप दिखावा ले कि यह अससदीय है या नही। ^{*}कोर्इ अससदीय नही **ह**ै।

VICE-CHAIRMAN THE JAGESH DESAL). Nothing will go oa record except Mr. Dipen Ghosh, Mr. Ad-

SHRI MIRZA IRSHADBAIG . Su my श्रीमानु जी, मैं ने जैसा पहले आपमे अर्ज second points is (Interruptions) Sii, please

> SHRI PARVATHANENI UPENDRA: draw again (Interruptions)

> VICE-CHAIRMAN THE JAGESH DESAI) · Please sit down

SHRI MIRZA IRSHADBAIG: II

SHRI PARVATHANENI UPENDRA: Only one minute, Sir You have allowed me. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) · Please sit down. Please cooperate with me

SHRI PARVATHANENI UPENDRA: be Sir, this House is grateful to you for giving your ruling The hon Minister of State of Law and Justice, in his sense, has withdrawn the word but added Please remove some other thing additional thing from the record (Interrupuens),

VITHALRAO SHRI MADHAVRAO JADHAV (Maharashtra) Why don't you allow me, Sir 2

VICE-CHAIRMAN THE (SHRI JAGESH DESAI) : Please sit down

SHRI PUTTAPAGA RADHAKRISH-NA Please allow me I have raised the

THE VICE-CHAIRMAN (SHRI IAGESH DESAI) · Your Leader already Now that topic is over Madhaviao Scindia

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in Calcutta.

Vice-Chairman, Sii, I do hope you have fully digested your meal by now I was suffering under a great misconception was greatly encouraged by the presence of so many Members of Parliament in the House thinking that it was in support of the Metro Railways Bill However, my misconception has been very rapidly clear-I would like to thank the hon Members for their suggestions and also having generally supported the amendment and for also having said some laudatory words about the Metro which is functioning

I would like to take this opportunity to also express my great appreciation to the people of Calcutta for the help, the cooperation and the support that getting from them in maintaining our underground stations, in maintaining cleanliness and I must praise the public spiritedness of the people of Calcutta as far as the Metro is concerned. I will just raise a few specific points because there was no real opposition to this amendment will just deal with a few specific points that were raised by the hon. Members during the course of discussion Mr. Dipen Ghosh talked about specific instances having been given There are about plots yet to be handed over to the Railways and about 5 parties have gone court and indulged in these dilatory tactics. I would like to mention that there have been several reasons for the delay construction of the Metro project but one of the principle reasons has been the sad lack of cooperation that we have received from the State Government as far as the acquisition and handing over of land is I have written specifically to concerned the hon Chief Minister on 13th July, 1986, on 3rd December, 1986, on 27th January. 1987, on 14th April, 1987, on 7th May, 1987, on 6th August, 1987 and lastly on 17th September, 1987 and yet there is such a great delay in handing over these plots. We have handed over the entire compensation money as calculated by the Land Acquisition Officer way-back ıπ 1978-79 and yet these plots have not been handed over to us. A series of meetings have been held between the Chief Secretary, the Minister of Urban Development of West Bengal Government and the Railway

SHRI MADHAVRAO SCINDIA: Mr. | Ministry and specific targets have been set about the handing over of this land agree that there has been some delay the Metro meeting its targets but one the main reasons for this delay has been the lack of success of the State Government to meet its targets laid down in these series of meetings, as far ay handing over of land is concerned I will continue writing the hon Chief Minister and other State authorities and I am sure, I would get the full support of Mr Dipen Ghosh and his colleagues (Interruption).

> SHRI DIPEN GHOSH I pointed out what were the reasons behind some people going to court and not exactly the dilatory tactics because of certain lacunae in the rules framed under the acquisition law and " other things and because of the inadequate compensation being received by the small shopkeepers or the tenants for residential purpose and how the Railway authorities would take care of that should be consi-Acquisition is still according to law dered of acquisition but the compensation which is being paid to the landlords or the building-owners is much higher than compensation given to the small shopkeepers because they had purchased land 100 years ago. Now you are paying compensation to them at today's market price, but in respect of the people living on rental basis for residential purposes, for them you are giving only the shifting expenses. That way, you must take care of them

SHRI MADHAVRAO SCINDIA: Sir. as the hon. Member knows the Metro land compensation is decided by the State Government and by the Land Acquisition Officer (Interruptions). far As the shifting compensation is con-3,00 P.M

cerned, you cannot really calculate in concrete terms. You cannot exactly say what loss is incurred in shifting of business or business premises. This figure is decided after consultation and dialogue with several parties, several State Government agencies and ourselves.

THE VICE-CHAIRMAN (SHRI TAGESH DESAL) Was it also discussed with those who are affected?

SHRI DIPEN GHOSH · No

SHRI MADHAVRAO SCINDIA. They can give their representations which will be considered.

Mr. Kushnooi asked why it has taken so long for these amendments to have been brought to the House A number of other hon. Members also mentioned that right at the time of inception in 1978 when the Metro Construction Bill was passed, these things could have been taken into account. Hon. Members will realise that this is the first time an attempt has been made to construct a Metro Railway. This is a new experience and we learn as we go along and that is why as the problems crop up, which were not entirely envisaged at the time of inception, we have to tackle them ! and see that amendments are made so that our work is not obstructed in any manner We can pick up only from experience. Mr. Kushnoor also asked about the Bangalore Rapid Transit System. We have made a study which was financed by the State Government and the study report was forwarded to the State Government in July, 1983. I would suggest that the State Government take up this with the Nodal Ministry conceined which is the Ministry of Uiban Development. We have also submitted a report to the Planning Commission and the Ministry of Urban Development and the Planning Commission have to decide on this and sanction this and give it to whichever agency has to implement it

Mi Vincent asked about the Madras Rapid Transit System. The present cost is Rs. 105 crores We have spent Rs 1475 ciores so far. The outlay for 1987-88 was fairly substantial—it was about crores. We have had quite a long dialogue. 1 personally met the hon. Chief Minister and I have also written to him a dialogue with the State Government on a consostium approach to the financing of suburban transport projects. Nowhere in the world is the suburban transport the sole responsibility of the railways of a particular country Mr. Upendra mentioned that we could not wash our hands of the responsibility and put it all on the shoulders of the State Government or any other Central Ministry I have never suggested All I have said is, the sole responsibility cannot be that of the Railways We are prepared to participate, as I earlier done from the Plan allocation. said, with the Nodal Ministry and the have no relationship as such. Actually, the

Development Ministry There 15 Urban the Delhi Rapid Transport System which is being discussed The Urban Development Ministry has received a report from the task force set up by the Urban Development Ministry which included us, Delhi Administration and the Ministry concerned. They themselves have also given a positive response to this consortium The Chief Minister also should approach desist from negativing it completely. feels it is the responsibility only of Railways.

SHRI PARVATHANENI UPENDRA: One minute

SHRI MADHAVRAO SCINDIA: 1 am talking about Tamil Nadu. Therefore, I would suggest to you to have another look at it if you really want the implementation of the project expeditiously Keeping the tremendous financial constraints in view, I do feel that a positive approach, like that of Maharashtra or that evinced by the Delhi Administration, should be adopted in respect of every metropolitan city or fast growing town. The Chief Minister Andhra Pradesh also talked about 25 per cent participation At least, it is beginning for a dialogue. I appreciate it. Similarly, Sir, I feel that if the Tamil Nadu Government could also have another look at it and give a positive response, it would be better. Otherwise, we would just passing on the buck and putting the ball in the other person's court and, therefore, if really both of us, both the Tamil Nadu Government and we here, do want to do something, we must do it quickly because we know what the cost escalation would mean and we know the requirements of Madras and, therefore, we are very keen to try and complete this project as quickly as possible But, unless a joint approach and a consortium approach is adopted. I cannot see this project being completed expeditiously because of the very severe constraint of resources.

He also mentioned. Mr. Vincent mentioned, that the surplus of Rs. 69 projected in the 1987-88 Budget could have been utilized for this. Again, Sir, there is a bit of confusion This is a revenue surplus and the funding of these projects is surplus goes to repay the deferred dividend in the three years of the Janata Party Govhability which we have inherited through erinment, has given Rs. 240 crores which so many years and also it goes towards comes to an average of about Rs. 80 crores making contributions to the various funds per year and this amount also has been that we have in the Railways.

SHRL V NAR AYANASAMY Su. iust want only one claufication regard to Tamil Nadu the honourable Minister said that the State Government has not given any green signal for a dialogue. I want to know what is the amount which you expect from them during the dialogue and what your share is. This is what I would like to know

THE VICE-CHAIRMAN (SHRI JAGESH DESAL) That can be known only at the time of the dialogue

SHRI V NARAYANASAMY : No. Su. I would like to know what his stand is What is your stand? You are talking about haming a dialogue with Tamil Nadu What is your stand?

SHRI MADHAVRAO SCINDIA · We have a very open mind. As you said, Sir, this will emerge only at the time of the dialogue. If somebody is not prepared to start the dialogue, then it becomes very difficult to enumerate our terms and our proposals This will come only as a ! result of the dialogue.

Sir. N'i Upendra mentioned about the fremendous funding that has been done, financing of the Metro Railways Project which has been done, during the Janata Party days. I would like to point out to him that it was only after the Government of Mrs Indira Gandhi came to power in 1980 that this project started being financed in a substantial manner. In the lanata Party's three years, the total financing was only Rs 42 croies which comes to average of Rs 14 crores per annum you would like to know, I will tell you that in the first year it was Rs. 9 ciores, in the second year it was Rs 14 crores and in the tand year it was Rs 19 crores. But I am happy to say that, understanding ! the urgency and the requirements of the people of Calcutta and fully sympathising with their aspirations and their expectations, the Railway Ministry, over the last three years, as against the Rs 42 crores

lutilized fully and this year it is Rs 79

SHRI PARVATHANENI UPENDRA: I only said that earlier, for about five years, nothing was done Nothing been done until the Janata Party Government came to power and gave substantial funds. Then only the work was started. I did not say that your Government did not give any money. Otherwise, how the works be completed? How could the works be completed unless you allocated more funds afterwards?

SHRI MADHAVRAO SCINDIA · Again, Sir, I say that there is something wrong. Though Mr. Upendra has a very sharp intellect and has a sharp memory, may be because it is after lunch that his memory seems to be failing. He is giving the allocation during the Janata days. You had allocated in 1977-78 only Rs. 9 crores whereas, in 1974-75, the allocation was Rs. 12.59 crores and it is about thirty per cent more than what it was in the first year of the Janata Government Anyway, let us not labour that point. I am sure about what is in his mind and he is sure about what is in my mind Therefore, we must try and complete it expeditiously.

Mr. Upendra then talked about the improvements to be made there and said that the stations were not obvious and that it is very difficult to try and find them. We are doing something about this Recently-I do not know whether you have read some Press reports—the Metro Railways received a lot of compliments for the work that is done in the Maidan area which has been We have put up a few baluappreciated strades and done a lot of landscaping and there have been very complimentary references But the point is well taken and we will certainly keep it in mind. I would like to thank him very much for the compliments that he paid to the Metro Rail-But again I will reiterate that it is a joint operation between the Metro Railways and the people of Calcutta that has really led to the success of this exercise.

[Shri Madhavrao Scindia]

He is naturally very much agitated about the Hyderabad problem. And I do know that such fast-growing cities as Bangalore, Lucknow, Kanpur, Hyderabad and Ahmedabad require such system in the future. That is why as far as Delhi rapid transport system is concerned, when Mrs was the Urban Development Minister we pushed this matter with the Delhi Administration and the Urban Development Ministry I am very glad that just a few months later we could expeditiously set up this task force in the Ministry of Urban Development. So I think we must have certain ideas and formulate our thoughts on this and have more or less a standard procedure of consortium financing for projects

SHRI PARVATHANENI UPENDRA We are not very much enthused by Urban Development Ministry. With experience of the DDA these things will not stand for long ,

SHRI MADHAVRAO SCINDIA We have done a preliminary survey, as the hon. Member knows, in 1981, and I think that all of us should try with the Planning Commission. Mr. Upendra and the Government should also try. We trying and we are very keen that this should be done.

Mr. Narayanasamy talked about cost escalation and why in Paris there was no dislocation of road transport over the surface when the metro has been done. There are two methods of doing it. One is the shield method and the other is the cutand-cover method. Now, the choice method rests only on two considerations One is the composition of the soil, and sub-soil strata of that area, and the other is the cost. The cut-and-cover system is two or three times cheaper than the shield With the help of the Japanese we have been adopting the cut-and-cover method But of late for 12 kms, where cut-and cover method cannot be done because it is very much built-up, we have t taken technological help from the Soviet Union and Hungary For 1.2 kms, we are using the shield system

very laudatory comments about that line. In fact, the Iraqi Government has given us, awarded us, more work on the basis of our performance in that particular And certainly our men and officers IRCON have to be complimented for this. They have worked in very adverse condition, both climatic and from the point of general atmosphere there because it is a war situation. They have done examplary work, and they must be complimented.

Mi Ashwani Kumar asked about target. Our target for completion is 1990-91. Most probably in December we will be able to complete it provided we get 22 plots from the State Government. I sure that after this discussion Mr. Dipen Ghosh will involve himself and persuade

SHRI DIPEN GHOSH: Mr Minister, you are projecting the case in a different manner as if to shift the onus to the State Government. But you lack human consideration. Those who are going to be evicted are particularly small shopkeepers. small traders and retailers. You also share this concern and try to take care of those people also.

SHRE MADHAVRAO SCINDIA · I have not said that this is the only reason I could have very easily for the delay said that which, from some other point of view, is true. I could have stated that, but I did not say that I said that this is one of the reasons (Interruptions)

SHRI DIPEN GHOSH: At a point of time your General Manager agreed, but some of your officers in the Railways did not agree.

SHRI MADHAVRAO SCINDIA: My suggestions is that you redirect your missives to the State Chief Minister and the State Government. Then I think we will be much more successful in achieving our objective Shri Ashwani Kumar made the point about the local trains from Patna. They do not run underground. Again, the tracks there are very very saturated we are taking up certain line capacity expansion work there. We are also trying to create extra terminal facilities at Patna. I thank him for having complimented The State Government there has to hand Mr. Natwar Singh had gone to us over some land which they have agreed inaugurat that in 1985. There have been in principle. I would very much request

the hon. Members from Bihar to help us and expedite this handing over of land so that we can improve the terminal facilities, so that more trains run from Patna

Shri Malaviya Ji asked about the cost at the time when this project was conceived.

140 करांड की लागत का यह प्रोजेक्ट था, योजना थी और अब इसका जो हमारा अनुमान हैं. पूरा करते समय तक लगभग 864 करोड रुपए की आवश्यकता पड़ेगी, जिसमें में लगभग 470 करोड़ खर्च हो चूके हैं। इस हर्द भी लगभग 80 करोड रुपए का प्रावधान किया गया है।

I cannot remember whether it was 79 or 80 crores. I stand to be corrected there

I would request Shri Jagdambi Prasad Ji to take back his amendment. I think we have more or less tackled all the problems that had cropped up.

मैं आएसे यह अनुरोध करू गा कि आपका जो परपोज्ड सशोधन हैं, उमको आप वापस ले को क्योंकि मूझे मालूम हैं कि जो भावना आपने व्यक्त की हैं, उसमें यह स्पष्ट विदित हैं कि अपका प्रा-प्रा महयोग हमारे माथ हैं और आप भी चाहते हैं कि हम बड़ी नेजी में यह काम मपूर्ण करें। तो मेंग आपसे अन्रोध हैं कि उस लक्ष्य को मद्देनजर रखते हुए आप इस संशोधन को वापस ले ले तो हम अनगहीत होंगे।

I would like to thank again the hon. Members for having participated. Their suggestions will certainly be kept in mind. We do know the great urgency of the development of suburban projects in this country and a constant dialogue is on. The Planning Commission is trying to fund it to the extent possible. Thank you very much.

THF VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Yadav, are vou pressing your amendment.

SHRI JAGDAMBI PRASAD YADAV : No. 1 am not pressing

*The amendment was by leave, withdrawn

For the text of the Amendment, vide col 200-201 of the Debate dated the 16th November, 1987.

SHRI MADHAVRAO SCINDIA: I thank the hon Member.

SHRI NIRMAL CHATTERJEE (West Bengal): There is my name and another name for the third reading. Can you waive the procedure and allow us to speak now?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has already given a very lengthy teply.

SHRI NIRMAL CHATTERJEE: He has given a very lengthy reply, but it was not adequately lengthy.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Shri Dipen Ghosh had a continuous dialogue with him.

SHRI NIRMAL CHATTERJEE: I shall take one or two minutes.

THE VICE-CHAIRMAN (SHRU JAGESH DESAI): I shall give you time at the time of third reading.

SHRI MADHAVRAO SCINDIA: I would request Mr. Chatterjee to give me the pleasure of his company in my chamber.

SHRI NIRMAL CHATTERJEE: Your company is undoubtedly pleasant. But I shall be missing the company of others.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I shall put the motion moved by Shri Scindia to vote.

The question is:

"That the Bill further to amend the Metro Railways (Construction of Works) Act. 1978, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI IAGESH DESAI): We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1. the Enacting Formula, and the Title were added to the Bill.

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SHRI MADHAVRAO SCINDIA I beg to move:

"That the Bill be passed"

The question was proposed

SHRI NIRMAL CHATTERJEE. The one point that I want to make—perhaps. this is not in his power—is that in another three years' time, Calcutta is going to celebrate its 300 years of existence I draw this to his attention now is that at least by that time let the Metro railway be completed. That kind of assurance I am seeking from him The second point that there was a discussion about Calcutta. He knows but the House may not be adequately aware of it that among the metropolitan cities Calcutta is placed in a very difficult situation in the sense that 6 per cent of the total area is given roads, while in Bombay it is nearly 10 per cent and in Delhi it is 22 or 23 per cent. Calcutta needs more of the Metro railways than what is on hand now And in the perspective plan it was mentioned that there are also three other projects request him whether it is possible, whether it is within his means to say that when Calcutta completes 300 years, the foundation-stone for the other lines can also be laid so that—it takes 13 years, I think by the turn of the century Calcutta can hoast of a network of Metro railways?

Sir, the third point is that he has mentioned the Chief Minister for many delays valid or not valid But the Chief Minister has no role to play in increasing the frequency of the realways in the existing The electronic signalling system is yet to be there and any underground railway, if it is to be justified, must have i a frequency of a 2-minute interval question is when you are going to those installations so that the frequency increases.

Su, my next point is the one which Mr. Dipen Ghosh mentioned I don't think he got it in the proper perspective We all support this amendment and there is no doubt about this because the notice lapses But even with this amendment, the con-

Sit, yare led to the courts. The central point of Mr Dipen's question is this: Can't you introduce the compensation methods in such a manner that the recourse to the court would be entirely unnecessary 9 Otherwise, the time consumption despite this amendment will remain It is this to which I want to draw his attention

> VICE-CHAIRMAN THE (SHRI JAGESH DESAL): Have you to react on this?

> SHRI MADHAVRAO SCINDIA Sit is far as the first question is concerned, it is not within my means to give assurance about the foundation-stone of another part of the underground railway. And besides, I think, this again as I said really comes within the jurisdiction of the Planning Commission. And it is for the State Government to pursue this vigorously with the Planning Commission and get the sanction in the first place and then get the funds allocated for it and also possibly examine the possibility of other suburban projects in the area funded by a consortium approach as all the other metropolitan cities are considering in other parts of the country. As far as the compensation amount is concerned, I have already that we handed over this compensation to the State authorities quite a few years ago. And I certainly do not know how to create a situation where under no circumstances people go to the law courts because some reason or the other always arises. To the extent possible, we try to cover them up through our legislation. But this Bill, this amending Bill, itself is evidence of the fact that our efforts are in that direction

Then a question was raised about the automatic signalling. We are in fact improving the metro system. As you know, the automatic ticketing system is also going to be implemented and the present service. as it is run today very adequately meets the demands as they are today. When the new section between Esplande and Belgachia is completed, that is the time when the real pressure will come on the metro system because it will be a direct connection right from Dum Dum to Tollysumption time is not eliminated if people guinge. That is the time when we have to

Representation of

considerably step up our services services are adequate, we consider them The Hon. Minister says that the term of adequate, at the present moment

THE VICE-CHAIRMAN (SHRI) JAGESH DFSAI): The question is

"That the Bill be passed"

The motion was adopted

1. STATUTORY RESOLUTION SEEK-ING DISAPPROVED OF THE REPRE SENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE, 1987

II. THE REPRESENTATION OF THE PEOPLE (THIRD AMENDMENT) BILL, 1987

SHRI JASWANT SINGH (Rajasthan) : -Mr. Vice-Chauman, Su, I move.

'That this House disapproves of the Representation of the People (Amendment) Ordinance, 1987 (No. 7 of 1987), promulgated by the President on the 22nd September, 1987."

the option that we have as individual Pladesh Legislative Assembly, this has been Members of Parliament to move statutory specified. resolutions of disapproval on what are otherwise necessary legislations, which are the product of the evolution of a democratic system in our country. My first reservation to this Ordinance arises from the fact that it becomes self-evident, if you examine the dates on which this Ordinance is promulgated. Sii, the Ordinance was promulgated on the 22nd of September this year. In a fairly detailed Explanatory Note which the hon. Minister has appended to the Bill, it is explained why the issuance of the Ordinance became a necessity, and even at the cost of boring him and taking the time of the House it becomes necessary for me to repeat that reasoning. The hon Minister of State in the Ministry has given other reasons why

But the mination was left for a subsequent date the present Legislative Assembly of the State of Nagaland is coming to an end on 28th November, 1987.

> "...and the Election Commission had to call for elections to that Assembly by the 1st of October. Before the notification calling for the elections is issued, the Election Commission should have finished its work of determination of the seats to be reserved for the Scheduled Tubes in that Assembly. This would involve some procedure and it would take about 10 to 15 days before the orders of such determination are published by it. It was, therefore, necessary to amend the Representation of the People Act, 1950 immediately to achieve the object mentioned above Accordingly, the President promulgated the Representation of the People (Amendment) Ordinance, 1987 on the 22nd September, 1987 to amend the Representation of the People Act, 1950 to specify that 59 of the 60 seats in the Nagaland Legislative Assembly, . . . Would be reserved for the Scheduled Tribes ."

Likewise for Meghalaya Assembly and for Sir, normally one would not resort to Mizoram Assembly and for Arunachal

Now, my first difficulty is that elections to Nagaland could not be suddenly arriving in the legislative or governmental program-It was sufficiently well known; in fact, the day the Legislative Assembly of Nagaland came into being, it was pretty obvious that its life would end on a certain day, and if it was determinable that the life of Nagaland Assembly would end on 28th November, which necessitated this Government to come forward with Ordinance on 22nd September, why could it not have brought about this particular piece of legislation, in the last session of the House, which after all went on with its business untill the end of the first week of September? If till the end of the first in the evolution of the various State week of September both Houses of Par-Assemblies of the North-Fastern States it liament were in session, then why barely had not been possible to determine in within a fortnight of the Houses rising in advance, the numbers of seats of the recess, did the Government find it neces-Scheduled Tribes. Therefore, that deter-is ry to issue an Ordinance on a subject